## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 548/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: Mr. Kapil Shah

V/s

Simshahs Estates & Trading Company Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-244 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Adminish Parkly Adv for Respondens NO.5

Vikiant Zunjamo Adr. for petition

## ORDER CP 548/241-244/NCLT/MB/MAH/2017

- 1. Present both the sides.
- 2. Vide an Order passed on 09.11.2017, by consent, a Valuer has been appointed. The Valuer is directed to furnish the Valuation Report on or before 01.02.2018. The Petitioner and the Respondent is expected to submit the requisite information to the said Valuer for completion of the Valuation Report.
- 3. Registry is directed to supply a certified copy of the Order of 09.11.2017 and also the Order passed today to the parties.
- Adjourned to 01.02.2018.

Sd/-

**BHASKARA PANTULA MOHAN** 

Member (Judicial)

Date: 19.12.2017

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Sd/-M.K. SHRAWAT Member (Judicial)